



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 927 of 2005 -

Applicant(s) Gour Chandra Mondal Respondent(s) Union of India & others

Advocate for Applicant (s)..... M/s. B. S. Tripathy Advocate for Respondent (s).....
Mr. K. Rath
J. Pasi

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of RS.S of filed, Copy Served. For transfer of Registration please apply memo.</p> <p><i>112-05</i> <i>S.O.G.</i> <i>112-05</i></p> <p><i>DR</i></p> <p><i>DR</i> <i>DR</i> <i>DR</i> <i>DR</i></p> <p>For Admision Copy Served.</p> <p><i>DR</i> <i>DR</i></p>	<p>REGISTER</p> <p><i>DR</i> <i>112-05</i> <i>DR</i></p> <p>Order dated 2.12.05</p> <p>Heard Mr.B.S.Tripathy, Id.Counsel appearing for the applicant and Mr.U.B.Mohapatra, Id.Sr.Standing Counsel for the Respondent Department; on whom a copy of this O.A. had already been served.</p> <p>Applicant, apparently for genuine reasons, represented to his authorities to give him posting at Kolkata. His representation has been disposed of under Annexure-A/9 dtd.19.10.05. Relevant portion of the order under Annexure-A/9 dtd.19.10.05 reads as follows:</p> <p>"The case of Shri Gaur Chandra Mondal, LHA for transfer to Kolkata Office cannot be considered for the present. He may apply for</p>

Order dated 2-12-05

Copy of Order
with O.A. may be
sent to all respondents
by Regd. Post/ A.D.

4-12-05

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transfer to a lighthouse nearest to Kolkata to the Director (R), Kolkata and same will be considered subject to availability of post and administrative requirements."

It appears the applicant has not yet represented to the Regional Director at Kolkata for giving him a posting in a light house near Kolkata.

Therefore, this O.A. is disposed-of, at admission stage, with grant of liberty to the applicant to put up a representation before the Regional Director of light house and light ships at Kolkata.

In the event he submits a representation by the end of December, 2005, the authorities shall give due consideration to the same.

With the aforesaid observation and direction this case stands disposed-of.

Send copies of this order to the Respondents along with notices and free copies of this order be also handed over to the Counsel appearing for the parties.

A free copy of this order be also sent to the applicant in the address given in the O.A.

Member (J)